

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

**ROC No.192/SO/2020**

**Dated: 20.06.2020**

**NOTIFICATION**

**SUB:** High Court of Andhra Pradesh – COVID-19 – Extension of Lockdown in Containment Zones - Functioning of the High Court from 22.06.2020 to 03.07.2020 and Subordinate Courts including Labour Courts/Tribunals under the control of the High Court from 22.06.2020 to 04.07.2020 – Filing of the cases through e-filing mode and hearing of cases through video conferencing (Virtual Courts) – Certain Instructions - Notified – Reg.

**REF:** 1. High Court's Notification in Roc.No.192/SO/2020, dated 24.03.2020  
2. High Court's Notification in Roc.No.192/SO/2020, dated 26.03.2020  
3. High Court's Notification in Roc.No.192/SO/2020, dated 15.04.2020  
4. High Court's Notification in Roc.No.192/SO/2020, dated 21.04.2020  
5. High Court's Notification in Roc No.192/SO/2020, dated 04.05.2020  
6. High Court's Notification in Roc No.192/SO/2020, dated 17.05.2020  
7. High Court's Notification in Roc No.192/SO/2020, dated 12.06.2020

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The High Court vide Notification 7<sup>th</sup> cited above has already notified that filing of the cases will be through e-filing mode and hearing of the cases listed before the Benches through video conferencing (Virtual Courts) in the High Court of Andhra Pradesh from 15.06.2020 to 19.06.2020 and so far as Subordinate Courts in the State of Andhra Pradesh, including Tribunals and Labour Courts under the control of the High Court of Andhra Pradesh are concerned, the filing of cases will be through e-Filing mode and hearing of cases through Video Conferencing (Virtual Courts) from 15.06.2020 to 20.06.2020 in view of increase in COVID-19 cases in the State of Andhra Pradesh.

Now in view of drastic increase in number of cases of COVID-19, the High Court has taken a decision to continue the same procedure with partial modification to allow filing of all categories of cases through eFiling mode and hearing of the cases listed before the Benches through video conferencing (Virtual Courts), in the High Court of Andhra Pradesh from 22.06.2020 to 03.07.2020.

So far as Subordinate Courts in the State of Andhra Pradesh, including Tribunals and Labour Courts under the control of the High Court of Andhra Pradesh are concerned, to allow filing of all categories of cases through e-Filing mode and hearing of cases through Video Conferencing (Virtual Courts) from 22.06.2020 to 04.07.2020.



**I/C. REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
5. All the Unit Heads in the State of Andhra Pradesh.
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh.
8. The Director, Judicial Academy, Secunderabad.
9. The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
11. The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
12. The Advocate General, State of Andhra Pradesh.
13. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
14. The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
15. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
16. The Registrar, A.P. Lokayukta, Hyderabad.
17. The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
18. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
19. The Special Judge for Trial of CBI Cases, Visakhapatnam.
20. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
21. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
22. The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
23. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
24. The Secretary General, Supreme Court of India, New Delhi.
25. The Registrars General, All High Courts in India.
26. The Secretary, Bar Council of A.P., High Court, Amaravati.
27. The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
28. The Public Prosecutor, High Court of A.P., Amaravati.
29. The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
30. The Administrator General and Official Trustee, High Court Building, Hyderabad.
31. The Director of Prosecutions, Vijayawada.
32. The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
33. The President, High Court Advocates' Association, Amaravati.
34. The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
35. The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
36. The Director, All India Radio, Vijayawada.
37. The News Director, Doordarshan Kendra, Vijayawada.
38. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
39. Andhra Jyothi, Vaartha, The Hindu & Indian Express.
40. The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
41. The Overseer, High Court of Andhra Pradesh.
42. SPARE.

} With a request for making necessary announcement

} For publication in the News Paper